

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 121
(IB)2410(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Realiable Finance Corpn Pvt. Ltd.

....**Applicant**

Vs.

Nature India Communique Ltd

....**Respondent**

Order delivered on 10.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Ms. Sanchita Bhardwaj, PCS

For the Respondent : Ms. Reena Jain, PCS

ORDER

Learned PCS for the Corporate Debtor states that in view of the settlement arrived at between the parties, five cheques are handed over for the total claim of Rs. 10,86,718/- which are accepted by learned PCS for the applicant seeks time to take instructions. For further consideration on 20.02.2020.

**SD/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali